

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 482/2026 along with IA (Diary) No. 485/2026

Subject : Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner.

Petitioner : NLC India Limited (NLCIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Swapnil Verma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner, NLCIL, submitted that the present Petition has been filed seeking extension of the commissioning date and start date of the connectivity till 31.3.2027 for the Petitioner's 200 MW Bhuj Solar Project under Regulations 41 & 42 of the GNA Regulations, 2022. Due to some unforeseen delays encountered by the Petitioner, which were beyond its control, the Petitioner approached REIA (IREDA) seeking an extension of the commissioning timeline for the Project. While the extension requests were under consideration by REIA, the Respondent, CTUIL, issued a notice dated 27.5.2026 stating that the Petitioner's connectivity would face immediate revocation after 30.6.2026 on account of non-achievement of COD. She further submitted that the Petitioner has paid Rs 4.5 crore, equivalent to the BG, to the Respondent CTUIL. She also pressed for a limited interim direction to the Respondent, CTUIL, not to grant, transfer, or allocate the 200 MW of connectivity at Bhuj PS, presently granted in favour of NLCIL, to any third party pending the final disposal of the Petition. She also placed

reliance on various Records of Proceedings to submit that the Commission has passed similar directions in several cases.

2. The representative of the Respondent, CTUIL, confirmed that CTUIL has received an amount of Rs 4.5 crore in lieu of the BG in terms of Regulation 3.8 of the GNA Regulations. He also apprised that the revocation of the Petitioner's connectivity is in progress, as the deadline of 30.6.2026 for compliance under Regulation 24.6 of the GNA Regulations has already passed, and the Petitioner was unable to update the information regarding the SCOD or the extended SCOD of the Project.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent CTUIL, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents are to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

(c) In the event CTUIL proceeds to revoke the Petitioner's 300 MW connectivity at Bhuj PS, the quantum corresponding to such connectivity shall not be allocated to any third party till the next date of hearing.

4. CTUIL is directed to file the following information, on an affidavit, within two weeks, after physical verification of site with respect to 200MW connectivity of the Petitioner:

Particular	Solar Power Project - 200MW
Date of application for connectivity	
Connectivity Route (LoA/PPA/Land or Land BG)	
Quantum of Connectivity granted	
Start Date of Connectivity	
SCOD of project as per application/ revised SCOD by REIA	
Maximum period for project execution with LD as per PPA	
Date of final grant after transition in GNA Regulations	
Dedicated transmission system (under Petitioner's scope)	
Common Transmission System augmentation for connectivity	
Capacity commissioned (in MW)	
Expected COD of balanced capacity	
Date of effectiveness of connectivity/ GNA	
Date of Revocation of connectivity	
Date of applicability of Revocation	

Note: All statements to be supported by relevant documentary evidences

Particular as on date.....	Solar Power Project – 200MW				
	Required/ applied	Installed/ acquired/comple ted	Status of balance		Remarks/ expected date of completion
			at site	Schedule of supply	
Solar Inverters (nos)					
Solar modules (nos)					
Land (for total project)					
CEA approval for energization					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance	CEA approval for energization	Status of charging/ trial run
Pooling Stations					
DTL towers					
DTL stringing					
Particular of Financial Closure (FC)					
	Complianc e date	Actual Date of closure	Date FC submitted to CTUIL	CTUIL remarks on FC, if any	Remarks
1.					
Particular of funding of the project:					
	Loan Disbursement by the lender		Payment released to parties either from loan/equity		Committed Amount as on date (in Rs.)
	Amount (Rs.)	Date	Amount (Rs.)	Date	
1.					
Status of Bilateral Billing for Transmission Charges:					
Transmission for which bilateral billing is being done	Particulars of bilateral billing				
	Billing month	Bill date	payment date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable

Note: All statements to be supported by relevant documentary evidences

5. The Petition, along with IA, will be listed for the hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)